

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (SJ) No.841 of 2015**

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Gopinathan Vishwanathan @ G. Vishwanathan

.... .... .... Appellant

*Versus*

The Union of India through C.B.I.

.... .... Respondent

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Appellant : Mr. Vishnu Kr. Sharma, Advocate

For the C.B.I. : Mrs. Nitu Sinha, Advocate

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**Order No.03 Dated- 07.07.2020**

Heard the parties through video conferencing.

Mr. Vishnu Kr. Sharma- learned counsel for the appellant submits that he is ready and willing to deposit Rs.500/- and prays that the Registry be directed to supply him the paper book containing all the relevant documents containing the relevant parts of the lower court records, appeal memo as well as the counter-affidavit, if any, filed by the respondent-C.B.I., to enable him to get ready for hearing of this appeal.

Prayer is allowed.

If the appellant deposits Rs.500/- within two weeks from the date of this order, then Registry is directed to supply a paper book to Mr. Vishnu Kr. Sharma containing therein the copy of appeal memo, counter-affidavit filed by the parties and the relevant parts of the lower court records required for hearing of this appeal within two weeks of such deposit.

The learned counsel for the appellant further prays for time.

Prayer for time is allowed as the last chance.

List this appeal fifteen weeks after the lockdown period is over.

**(Anil Kumar Choudhary, J.)**